## NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 108(ND)/2016 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2016

NAME OF THE COMPANY:

M/s. Esqire Electonics Inc

V/s.

M/s. Netherlands India Communications Ltd.

SECTION OF THE COMPANIES ACT: 241/242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
١.	UTTAM	DATT Adu.	Petitioner	STOP AT LONG
2.	MANU	BERI Adm.	Petitioner	glosu.
3.	TARUN	SHARMA Adv	Petitioner	Tharma

## ORDER

Learned counsel for the petitioner at the outset has placed before us the packets containing the copies of the petition which has endorsement of the postal authorities to the effect that respondent has refused to accept the notice deliberately. Therefore, it is considered as good service of notice on the respondent. Let the notice of petition be issued for September 13,2016.

In the meanwhile, the respondents are restrained from altering the shareholding of Respondent-I company without the prior permission of the Tribunal. A copy of this order be sent alongwith notice and set of complete paper books be deposited by the petitioner in the registry.

List on 13<sup>th</sup> September

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(S.K. MOHAPATRA)

MEMBER

11.-08.2016 (A.K. Arora